

FORM G
INVITATION OF RESOLUTION PLANS
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	V S Matrix Private Limited
2. Date of incorporation of corporate debtor	14/06/1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate identity number / limited liability identification number of corporate debtor	U74899DL1990PTC040510
5. Address of the registered office and principal office (if any) of corporate debtor	486 F I E Patparganj Delhi DL 110092
6. Insolvency commencement date in respect of corporate debtor	30/08/2019 (De Novo proceedings vide Hon'ble NCLT New Delhi Order dated 10.10.2023)
7. Date of invitation of expression of interest	29/04/2024
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Available at the website of IBBi www.ibbi.gov.in Or can be obtained by emailing at vsmatrix.cirp@gmail.com
9. Norms of ineligibility applicable under section 29A are available at:	Available at the website of IBBi www.ibbi.gov.in Or can be obtained by emailing at vsmatrix.cirp@gmail.com
10. Last date for receipt of expression of interest	14/05/2024
11. Date of issue of provisional list of prospective resolution applicants	19/05/2024
12. Last date for submission of objections to provisional list	24/05/2024
13. Date of issue of final list of prospective resolution applicants	03/06/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14/05/2024
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Details can be obtained by emailing at vsmatrix.cirp@gmail.com The Resolution Professional will share the request for resolution plan/ Evaluation Matrix/ Information Memorandum in electronic form after verification of KYC, capacity to invest, capability to manage and eligibility under section 29A of IBC, 2016 and pre-qualification criteria, if any approved by COC.
16. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Details can be obtained by emailing at vsmatrix.cirp@gmail.com The Resolution Professional will share the request for resolution plan/ Evaluation Matrix/ Information Memorandum in electronic form after verification of KYC, capacity to invest, capability to manage and eligibility under section 29A of IBC, 2016 and pre-qualification criteria, if any approved by COC.
17. Last date for submission of resolution plans	14/06/2024
18. Manner of submitting resolution plans to resolution professional	In electronic form to the email ID mention against serial no. 21.
19. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	17/06/2024
20. Name and registration number of the resolution professional	Bimal Kumar Sharma IBBi Regn. No. IBBi/IPA001/IPPP00542/2017-18/10967
21. Name, Address and e-mail of the resolution professional, as registered with the Board	Bimal Kumar Sharma Address: 152-D, DDA Flats, Satyam Enclave, Vivek Vihar, New Delhi, National Capital Territory of Delhi, 110095 Email ID: sharma_bimal@rediffmail.com
22. Address and email to be used for correspondence with the resolution	Email ID: vsmatrix.cirp@gmail.com Address: GF-2, Surya Apartment, 8/5, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad, Uttar Pradesh, 201005
23. Further Details are available at or with	Details can be obtained by emailing at vsmatrix.cirp@gmail.com
24. Date of publication of Form G	30/04/2024

Date: 29-04-2024
Place: New Delhi

S/d
Bimal Kumar Sharma
Resolution Professional
In the matter of V S Matrix Private Limited
IBBI Regn. No. IBBi/IPA001/IP-P00542/2017-18/10967

